CENTRAL ADMINISTRATIVE TRIBUNAL

Allahabad Bench

This the 31st Day of October, 2001 Contempt Application No. 91 of 2001

CORAM

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Sharda Prasad, son of Sri Ram sunder R/o 22-B, Netanagar, P.O. Harijindernagar Kanpur.

... Applicant

Versus

Shri G.N.Mathur, son of Shri K.N.Mathur Director Defence Material and Stores Research &Development Establishment, Kanpur.

... Opp. Party

IN

Original Application No. 694 of 1994

Sharda Prasad

... Applicant

Versus Union of India and Others

... Respondents

ORDER(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

By order dated 13.9.2000 passed in OA 694/94 the direction given was as under:

"With the position as discussed above, we are of the view that the respondents be directed to reconsider the whole matter, decide the representation of the applicant dated 17.4.1993 as well as the pending appeal of the applicant dated 07.5.93 and pass detailed, speaking and reasoned order within three months from the date of communication of this order by the applicant, who shall also furnish the copy of above referred representations dated 17.4.1993 and are selected.

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appeal dated 07.5.93 to the respondents, alongwith copy of this order."

Counter affidavit has been filed annexing therewith the copy of the order dated 20.4.2001. The representation of the applicant has been decided as directed by this Tribunal. In the circumstanc-es, as the order has been complied with, nothing is left to be decided. If the ap*plicant is aggrieved, he may file fresh OA.

The contempt application is accordingly dismissed. Notices are discharged. No order as to costs.

Dated: 31.10.01

MEMBER(A)

VICE CHAIRMAN

Uv/